

COMMITTEE ON PRIVATE MEMBERS  
**COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS**  
 (Thirteenth Lok Sabha)  
**TWENTY-SEVENTH REPORT**  
 (Presented on 1.8.2002 )

I, the Chairman of the Committee on Private Members Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-seventh Report.

2. The Committee met on 30 July, 2002 for the purpose of classification and allocation of time for discussion of Bills (vide Appendices I and II) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

**Classification and allocation of time to Bills**

3. The Committee considered classification and allocation of time in respect of five Bills shown in Appendices.

4. After considering all aspects of the Bills, the Committee recommend that four Bills shown in Appendix I be placed in category `A. The Committee further recommend that the one Bill shown in Appendix II be placed in category `B. The Committee also recommend allocation of time for each of the Bills as shown in column 5 and 4 of the Appendices I and II, respectively.

**Recommendations**

5. The Committee recommend that the classification and allocation of time in respect of Bills by the Committee, as shown in the Appendices, be agreed to by the House.

**P.M.Sayeed,**

*Chairman,*

*Committee on Private Members Bills and*

*Resolutions.*

NEW DELHI;

30 July 2002 / 8 Sravana 1924(Saka)

**APPENDIX-I**

(See para 4 of the Report dated 30.7.2002)  
 (List of Bills placed in category `A and allocation of time)

Sl No.	Name of the Bill and member-in-charge	Bill No	Category recommended	Time recommended
1.	The Promotion of Indigenous Iron and Steel Industries Bill, 2002 by Shri Sunil Khan, M.P.	41 of 2002	A	2 hours
2.	The Right to Work Bill, 2002 by Shri G.M. Banatwalla, M.P.	34 of 2002	A	2 hours
3.	The Constitution (Amendment) Bill, 2002(Amendment of article 243C, etc.) by Shri Priya Ranjan Dasmunsi, M.P.	50 of 2002	A	2 hours
4.	The Constitution (Amendment) Bill, 2002(Insertion of new article 21A) by Shri Priya Ranjan Dasmunsi, M.P.	49 of 2002	A	2 hours

**APPENDIX-II**

(See paras 4 of the Report dated 30.7.2002)  
(List of Bills placed in category `B and allocation of time)

<b>Name of the Bill and member-in-charge</b>	<b>Bill No</b>	<b>C a t e g o r y r e c o m m e n d e d</b>	<b>Time recommended</b>
<b>The Constitution (Amendment) Bill, 2002(Amendment of article 275) by Shri S. Murugesan, M.P.</b>	<b>40 of 2002</b>	<b>B</b>	<b>2 hours</b>